

GOVERNMENT OF INDIA
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS
RAJYA SABHA
UNSTARRED QUESTION NO-2030
ANSWERED ON- 17/12/2025

FALSE AFFIDAVITS OF VALID PARKING BY VEHICLES OWNERS

2030. SHRI NEERAJ DANGI

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether it is a fact that individuals purchasing four-wheelers in the country are required to undertake an affidavit at the time of vehicle registration claiming that they have access to valid parking facilities;
- (b) whether it is also a fact that vehicle dealers in the country are required to take an affidavit from vehicle buyers stating that they had made arrangements for valid parking; and
- (c) whether Government is aware that many vehicle owners are getting their vehicles registered by submitting false affidavits claiming to have valid parking arrangement with them, if so, the details thereof?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) Section 70(1)(e) of the Motor Vehicles Act,1988, mandates that an application for permit in respect of a stage carriage shall specify the particulars for the arrangements intended to be made for the housing, maintenance and repair of the vehicles, for the comfort and convenience of passengers and for the storage and safe custody of luggage.

Section 77(d) of the Act mandates that an application for permit to use a motor vehicle for the carriage of goods shall specify the particulars for the arrangements intended to be made for housing, maintenance and repair of the vehicle and for the storage and safe custody of the goods.

As per section 117 of the Act, the State Government or any authority authorised in this behalf by the State Government may, in consultation with the local authority having jurisdiction in the area concerned, determine places at which motor vehicles may stand either indefinitely or for a specified period of time, and may determine the places at which public service vehicles may stop for a longer time than is necessary for the taking up and setting down of passengers.

Further, the role of Central Government is to notify the rules/ regulations under the Central Motor Vehicles Rules 1989 in terms of provisions contained in the Motor Vehicles Act, 1988. The implementation of the provisions of Motor Vehicles Act, 1988 and rules made under Central Motor Vehicles Rules, 1989 including parking condition comes within the purview of concerned authorities of the State/ UT.
